IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

CP No. 1176/2016

IN THE MATTER OF:

Mona Aggarwal & Ors.

.... APPLICANT / PETITIONER

Vs

The Ghaziabad Engineering Co. Ltd.

RESPONDENT

SECTION:

Under Section 433(e), 434 and 439

Order delivered on 19.09.2017

Coram:

CHIEF JUSTICE M. M. KUMAR Hon'ble President

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

For the APPLICANT / PETITIONER

:- Mr. Jeenesh Nagrath, Adv. Mr. Rohan Ganpathy, Adv.

For the RESPONDENT

ORDER

:-

Learned Company of the petitioner has, inter alia, argued that in terms of amended provisions of Section 271(1)(d) & (e), the respondent company is liable to be wound up as it has not filed its Balance Sheet, Profit and Loss Account and Annual Returns for more than five consecutive financial years.

Notice of the petition for 25th October, 2017 to respondent nos. 1 to 3 and 13 be issued. Process dasti as well.

List the matter on 25th October, 2017.

(CHIEF JUSTICE M.M.KUMAR)

Sd1-

PRESIDENT

(R. VARADHARAJAN) MEMBER(JUDICIAL)

19.09.2017 V. Sethi